

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 432/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increase cost incurred by Sasan Power Limited consequent to default of Procurers.
- Date of Hearing : 21.1.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Sasan Power Limited (SPL)
- Respondents : M. P. Power Management Company Limited (MPPMCL) and 12 Ors.
- Parties Present : Shri Vishrov Mukherjee, Advocate, SPL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Rajiv Srivastava, Advocate, UPPCL
Shri M.G. Ramachandran, Sr. Advocate, Haryana and Rajasthan Discoms
Ms. Poorva Saigal, Advocate, Haryana and Rajasthan Discoms
Shri Shubham Arya, Advocate, Haryana and Rajasthan Discoms
Ms. Shefali Sobti, TPDDL

Record of Proceedings

Case was called out for virtual hearing.

- At the outset, the learned counsel appearing on behalf of Petitioner prayed for an adjournment in the matter, which was allowed by the Commission. Accordingly, the matter was adjourned.
- The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**